

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN
ORIGINAL APPLICATION NO. 182/2023/EZ**

Sushovan Saw ...Applicant

Versus

MOEF and others ... Respondents

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R3's SUPPLEMENTARY AFFIDAVIT DATED 17 JULY 2025



**SHOUNAK MITRA, Advocate
ZULFIQAR ALI ALQUADERI, Advocate
TIASHA GUPTA, Advocate
KHAITAN & CO LLP**

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For SHYAM SEL AND POWER LTD

Sangita B. Jee.

Director/Authorised Signatory

17 JUL 2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN**

ORIGINAL APPLICATION NO. 182/2023/EZ

Sushovan Saw, Son of Sudhamai Shaw,
Village - Gopedanga, PO -Amdahi,
Laudoha Faridpur, Amdahi, Burdwan,
PIN - 713381

... Applicant

-Versus-

1. **MOEF**, through its Secretary, Indira Paryavaran Bhawan, Jor Bagh, Lodi Road, New Delhi – 110003.
2. **Department of Forest**, West Bengal, through the PCCF, Aranya Bhawan, LA-10A Block, Sector-III, Kolkata -700106.
3. **Shyam Sel and Power Ltd**, through its Managing Director, S S Chamber, 5 CR Avenue, 2nd and 3rd Floor, Kolkata – 700072 West Bengal.



For SHYAM SEL AND POWER LTD

Sangata B. Jee

Director/Authorised Signatory

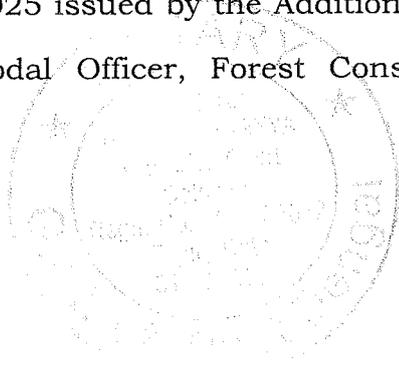
4. **Officer-in-Charge**, Jamuria Police Station, Pin – 713339.

... Respondents

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 3

I, Saugata Banerjee, son of Sri Baikuntheswar Banerjee, aged about 36 years, by faith- Hindu, by occupation- service, working for gain at SS Chambers, 5, C.R. Avenue, 3rd Floor, Kolkata - 700072, do hereby solemnly affirm and say as follows: -

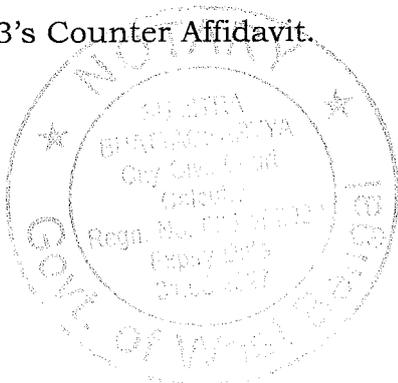
1. I am an Authorised Representative of the respondent no. 3. I am and have made myself well aware of and fully acquainted with all the relevant facts and circumstances of this case. I have also been duly empowered and authorized by the respondent no. 3 to make and affirm this affidavit on its behalf. As such, I am competent to affirm this affidavit on behalf of the respondent no. 3.
2. Subsequent to the filing of the respondent no.3's Counter Affidavit and Supplementary Affidavits, certain further developments have taken place and it is imperative to bring the same to the notice of this Hon'ble Tribunal for the fair and just adjudication of the instant proceeding.
3. The respondent no.2, Department of Forest by it's letter dated 15 July 2025 issued by the Additional Principal Chief Conservator of Forests & Nodal Officer, Forest Conservation Act addressed to the Principal



For SHYAM SELAND POWER LTD
 Saugata Banerjee.
 Director/Authorised Signatory

Secretary, Department of Forest with copy to respondent no.3, inter-alia stated that the respondent no.3 has already identified and purchased 2.82 ha of non-forest land for Compensatory Afforestation and has prayed that the said non forest land be transferred to the Forest Department, Government of West Bengal. Since there are no readily available guidelines providing the procedure for transfer and mutation of such non forest land to the Forest Department the Additional Principal Chief Conservator of Forests & Nodal Officer, Forest Conservation Act has requested the Principal Secretary, Department of Forest for obtaining necessary directions and/or ascertaining the procedure for transfer and mutation of Non Forest land from private parties to Forest Department from Additional Chief Secretary, Land and Land Reforms and Refugee Relief and Rehabilitation Department, Government of West Bengal. A copy of the said letter bearing Memo No. 3315/L</2M-153/2023 dated 15 July 2025 is annexed hereto and marked as **Annexure "1"**.

4. In such view of the matter, the respondent no. 3 prays for leave of this Hon'ble Tribunal to put on record the aforesaid subsequent development and document in connection thereto through the instant supplementary affidavit before this Hon'ble Tribunal. It is humbly prayed that this Hon'ble Tribunal may be pleased to take the instant supplementary affidavit on record and consider the same while adjudicating the present proceeding and treat the same as an integral part of the Respondent No.3's Counter Affidavit.



For SHYAM SELAND POWER LTD

Sargata B. Jee
Director/Authorised Signatory

5. The statements made in paragraph no. 1(part), hereinabove are true to my knowledge, those made in paragraph nos. 2(part), 3 hereinabove are based on information derived from records and believed by me to be true and those made in paragraph nos. 1(part), 2(part) and 4 hereinabove are my most humble submissions before this Hon'ble Tribunal.

Prepared by me

Zurfiqar M. A. Baderi
Advocate
F/1500/1596/2009

Sougata B. Jee.

DEPONENT

Identified by me

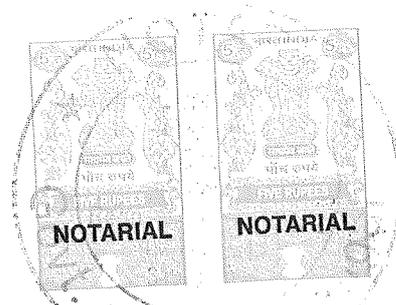
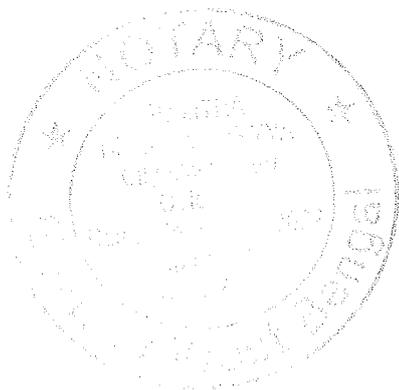
Zurfiqar M. A. Baderi
Advocate

Subscribed & affirmed and
declared before me on 03/07/2025
at Kolkata (W)

Sumitra Bhattacharyya
Notary

Sumitra Bhattacharyya
Notary, Govt. of W.B.
Regd. No. 036 of 2012
City Civil Court, Kolkata

17 JUL 2025



Government of West Bengal
Directorate of Forests

Office of the Principal Chief Conservator of Forests, Head of Forest Force
Aranya Bhawan, Block: LA-10A, Salt Lake City, Sector – III, Kolkata: 700 106
Phone - Fax: (033) 2335 8581/7751, e-mail : nfcawb@gmail.com
Visit us at: www.westbengalforest.gov.in

No- 3315 /L</2M-153/2023

Dated: 15/07/2025

To: **The Principal Secretary
Department of Forests, Govt. of West Bengal.**

Sub: Request for approval for Compensatory Afforestation Land Direct Transfer to Forest Department by Private Owner Mechanism in connection with Forest diversion proposal of M/s SHYAM SEL & POWER Ltd (Proposal No: FP/WB/IND/442054/2023).

Ref: 1. M/s SHYAM SEL & POWER Ltd letter No. NIL dated 26/06/2025
2. The Govt. of India, MoEF&CC, RO, Bhubaneswar accorded In-Principle approval vide File No. FP/WB/IND/442054/2023 dated 11/01/2024

Sir,

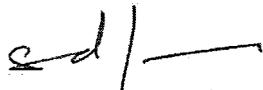
In the context of subject and reference mentioned above, please find enclosed herewith the M/s SHYAM SEL & POWER Ltd letter No. NIL dated 26/06/2025 which is self-explanatory.

M/s SHYAM SEL & POWER Ltd has already identified and purchased 2.82 ha of non-forest land for Compensatory Afforestation and requests to transfer this Non-Forest land to Forest Department, Govt. of West Bengal.

As there are no clear cut guidelines readily available for transfer and mutation of Non-Forest land from Private Parties to Forest Department, Govt. of West Bengal regarding Compensatory Afforestation, it is requested that necessary directions may be sought from the Additional Chief Secretary, Land and Land Reforms and Refugee Relief and Rehabilitation Department, Govt. of West Bengal, in this regard.

This is for your kind information and necessary action please.

Encl/- As stated above.

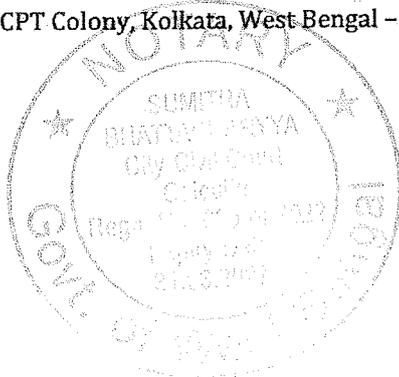

Addl. Principal Chief Conservator of Forests
& Nodal Officer, Forest Conservation Act.

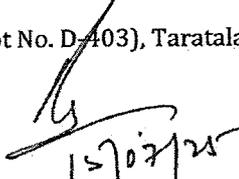
No- 3316 /L</2M-246/2024

Dated: 15/07/2025

Copy forwarded for information to:

1. The Principal Chief Conservator of Forests & Head of Forest Force, West Bengal.
2. The Chief Conservator of Forests/Central Circle, West Bengal.
3. The Divisional Forest Officer/Bankura (North) Division.
4. Shri Bikram Munka, Director, M/s SHYAM SEL & POWER Ltd, P-19, (Plot No. D-403), Taratala Road, CPT Colony, Kolkata, West Bengal – 700088.




Addl. Principal Chief Conservator of Forests
& Nodal Officer, Forest Conservation Act.

**BEFORE THE NATIONAL GREEN
TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA
WEST BENGAL, FINANCE CENTRE, 3RD
FLOOR, NEW TOWN**

[Under Section 18 (1) read with Section 14 of
the National Green Tribunal Act, 2010]

ORIGINAL APPLICATION NO. **182/2023/EZ**

SUSHOVAN SAW

... Applicant

-Versus-

MOEF & OTHERS

... Respondents

**SUPPLEMENTARY AFFIDAVIT ON BEHALF
OF THE RESPONDENT NO.4 DATED 17
JULY 2025**

SHOUNAK MITRA, Advocate
ZULFIQAR ALI ALQUADERI, Advocate
TIASHA GUPTA, Advocate
C/o. KHAITAN & CO LLP

Advocates, Notaries, Patent &
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